

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

FIR No.876/2017

PS : Ranhola

State Vs. Majit Dabas @ Kalu

U/s. 302/308/323/148/149/174A/34 IPC

09.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

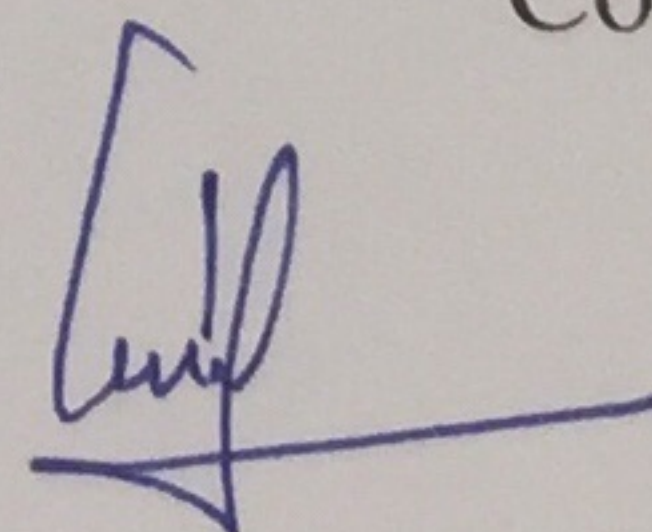
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Manjit Dabas @ Kalu seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. D.V. Goyal, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant submits that he has filed present extension bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and further requests to transfer this application to the designated court to deal with the said cases.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Contd.../-

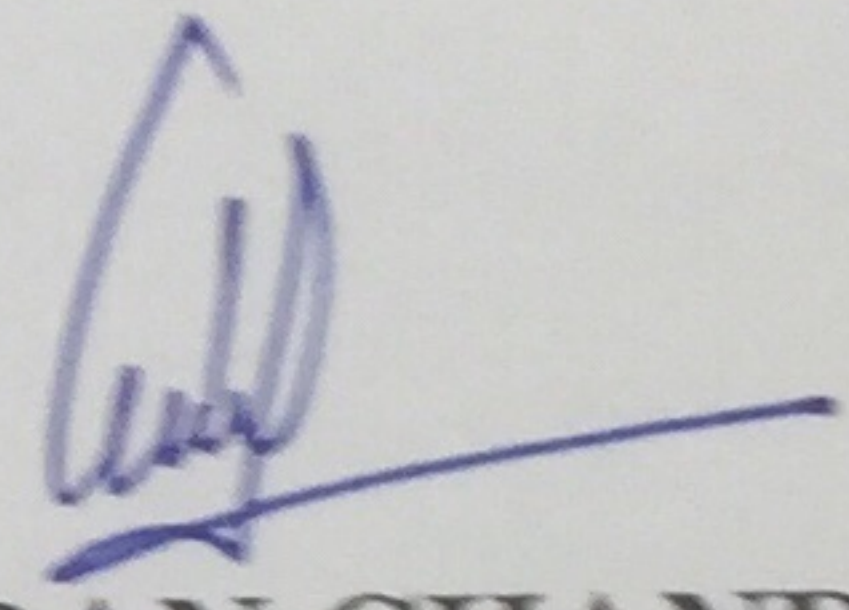




In view of the submissions of Ld. Counsel for applicant, let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for today i.e. 09.06.2020 at 12:00 noon.

Ld. Counsel is directed to appear before the transferee court on the above mentioned time.

Ahlmad is directed to send the bail application immediately to the concerned court through proper channel.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
09.06.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI**

**FIR No.882/2015**

**PS : Nihal Vihar**

**State Vs. Rahul @ Hulla**

**U/s. 302 IPC**

09.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Rahul @ Hulla seeking interim bail due to sad demise of the brother of accused.

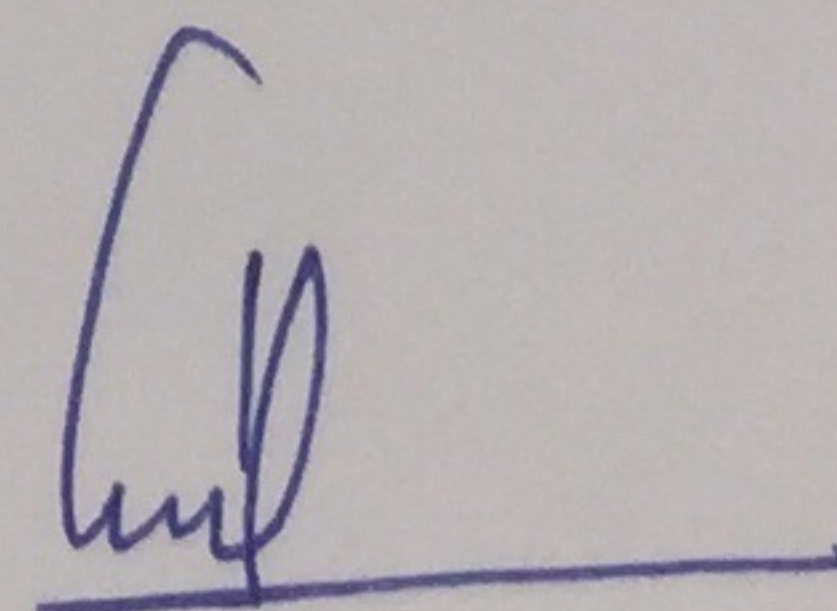
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Bharat Bagga, Ld. Counsel for applicant/accused.

Reply of the IO to the bail application received. Same is taken on record.

I have heard arguments through Whatsapp Video Call due to network problem from Ld. Counsel for applicant/accused and from Ld. State Counsel, who is physically present in the court and also have perused the application and reply of the IO to the same.

Applicant sought interim bail to attend the funeral of his deceased brother who died in Sanjay Gandhi Memorial Hospital on

Contd.../-



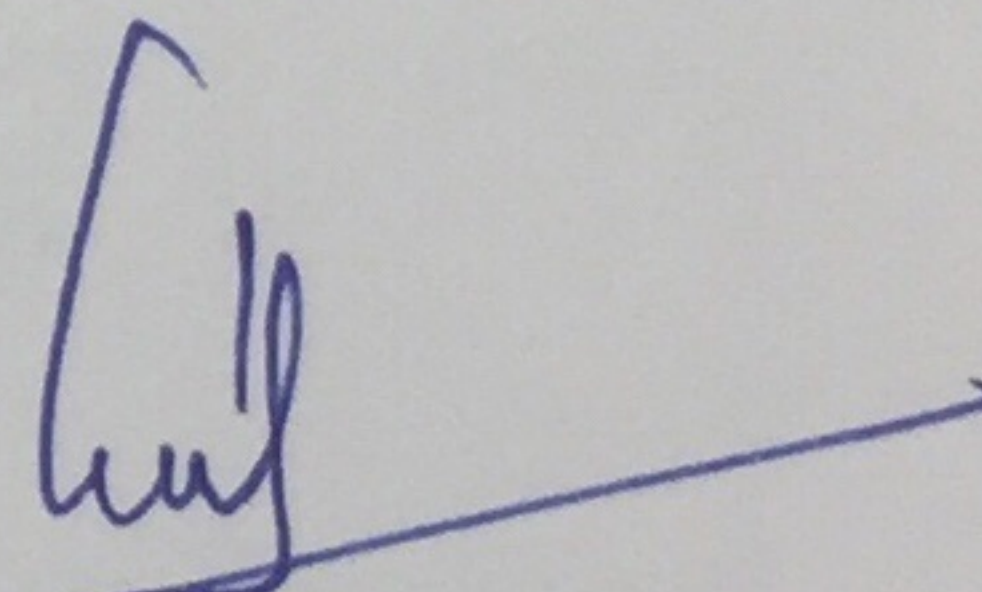


-2-

07.06.2020. IO has not verified the factum of death and there is nothing mentioned in this regard in the reply filed by the IO. Before granting interim bail factum of death is to be verified as submitted by Ld. State Counsel.

In view of submissions made by Ld. State Counsel, let fresh report qua the factum of death of brother of accused namely Robin be verified from Sanjay Gandhi Memorial Hospital, Mangol Puri, Delhi. It is further directed that alongwith the notice copy of the death summary annexed as page no. 9 in the bail application be sent.

Put up for reply and hearing of the bail application on 10.06.2020.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**09.06.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

Video conferencing

Bail application no. 1033, 1052 & 1053

FIR No.218/2020

PS : Hari Nagar

State Vs. Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill.

U/s. 308/34 IPC

09.06.2020

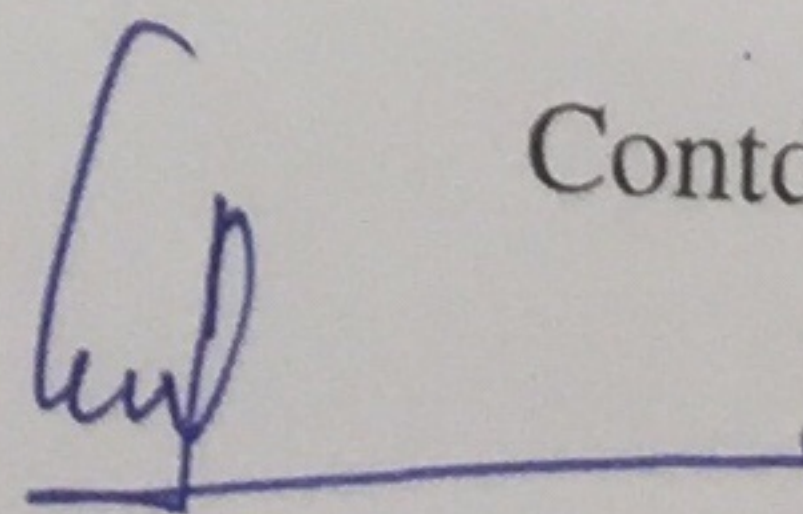
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are three bail applications u/s. 438 Cr.PC moved on behalf of applicants/accused persons Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill seeking anticipatory bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Siddharth Singh, Ld. Counsel for all the applicants/accused persons.

Neither the IO nor any reply present and received despite order. It is stated by the Naib Court that IO of this case is Corona Positive and due to said reason he is unable to appear before this court.

At this stage, Ld. Counsel for applicants/accused persons submits that fresh reply be called and in the meantime, interim order not to take any coercive steps against the applicant by the IO be continued as per previous order.



Contd.../-

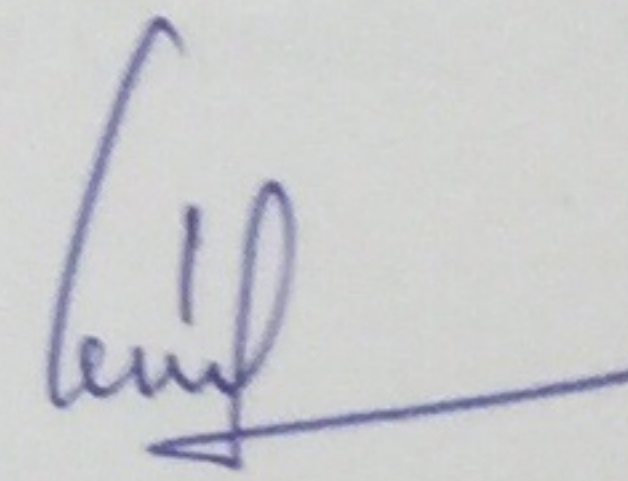


-2-

In view of the special circumstances as IO is Corona Positive, let fresh reply to all the three bail applications be called from the SHO concerned for 22.06.2020

Interim order not to take any coercive steps against any accused person to continue till next date.

Put up for filing of reply from the SHO concerned on 22.06.2020 and hearing of bail application through Video Conferencing.



(POORAN CHAND)  
ASJ-02/West/Delhi  
09.06.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI  
COURTS : DELHI**

**FIR No.0195/17**

**PS : Hari Nagar**

**State Vs. Deepak @ Deepu & Ors.**

**U/s. 376D/506 IPC r/w sec. 6 POCSO Act.**

09.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Deepak @ Deepu seeking extension of interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Abhay Kumar, Ld. Counsel for applicant/accused.

Reply of the IO received. Same is taken on record.

Ld. State Counsel submits that as per mandate of law even for extension of interim bail, complainant/victim is required to be heard and medical documents are also required to be verified.

In view of the submissions made by Ld. State Counsel, let the notice be issued to victim/complainant through IO/SHO for next date.

Verification report of the medical documents be also called from IO. IO/SHO is directed to secure the presence of complainant/victim on next date either himself or through IO or any other responsible officer.

Put up this bail application on 16.06.2020

  
(POORAN CHAND)

ASJ-02/West/Delhi

09.06.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

FIR No.559/16

PS : Ranhola

State Vs. Mritunjay Jha

U/s. 302/304-B/498-A/201/34 IPC

09.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Mritunjay Jha seeking interim bail.

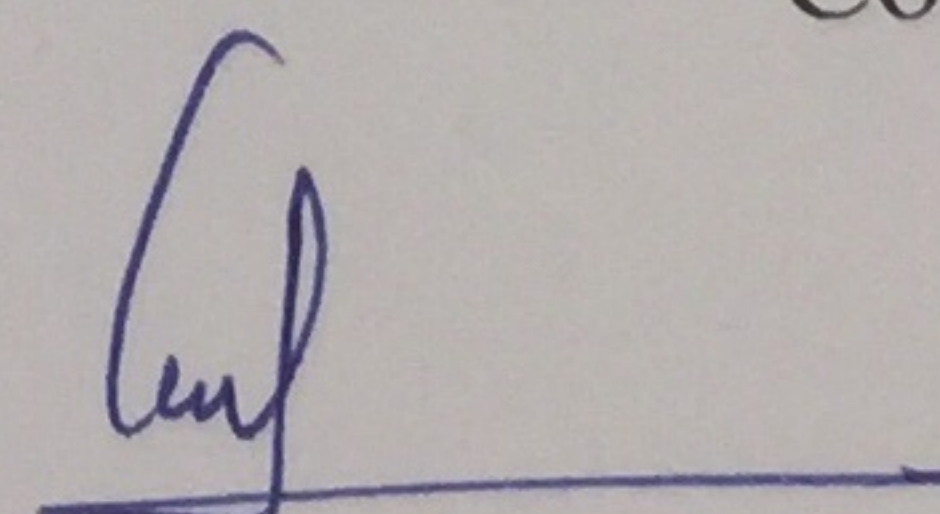
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Vikram Singh, Ld. Counsel for applicant/accused.

Ld. Counsel submits that he has mentioned the facts of seeking interim bail in view of the criteria of High Powered Committee of Hon'ble High Court in the heading of bail application but same has not been put up before the designated court and further requests to transfer this case to the designated court and also to call conduct report from the concerned jail and previous involvement report from concerned PS.

Ld. State Counsel also submits that present bail application is required to be dealt by the designated court.

Since to deal with the bail application as per the minutes of

Contd.../-



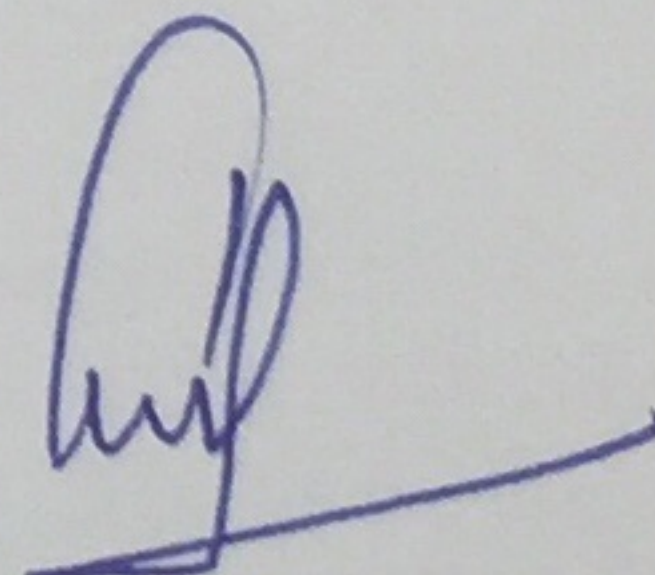


High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

In view of the submissions made hereinabove, let this bail application be transferred to the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 17.06.2020.

As requested by Ld. Counsel for applicant, let in the meantime, previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be also called for the next date for consideration of the designated court.

Put up on 17.06.2020.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**09.06.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 766/19  
PS : Nihal Vihar  
State Vs. Tejpal  
U/s 323/344/354/354A/363/368/376D/506 IPC & 6/8  
POCSO Act.**

**Through VIDEO CONFERENCING**

09.06.2020

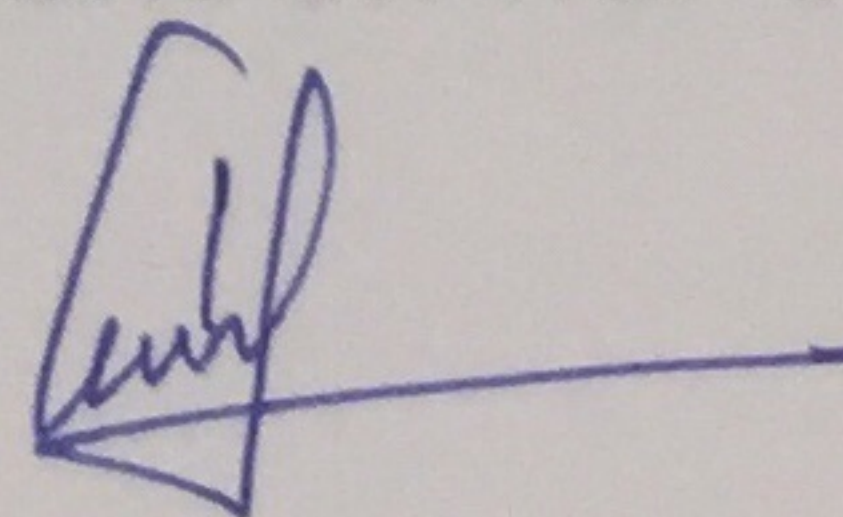
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of applicant/accused Tejpal.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Sh. Vinod Kumar Verma, Ld Counsel for the  
applicant/accused through Video Conferencing.  
IO WSI Manisha Yadav alongwith victim.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he was arrested on 26.11.2019 in this case and since then, he is in custody. It is further argued that he is innocent and has been falsely implicated in the present case. It is further argued that the MLC of the victim also do not support the allegations made by her against the applicant. It is argued that the victim alongwith her elder sister went with the applicant on her own





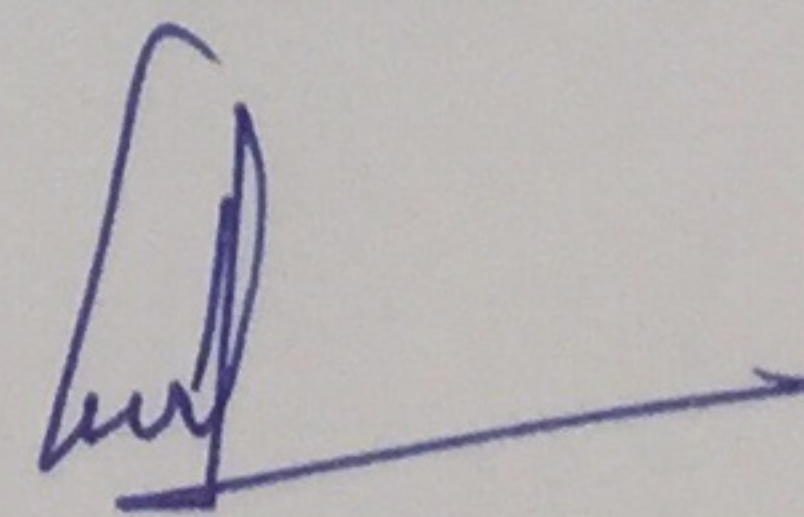
on 01.07.2018 and only after one month, the family of the victim lodged a missing report vide DD No. 28A. It is further argued that vide DD No. 24A dated 11.08.2018, closure report was filed by the IO on the statement of the victim as victim has not made any allegations against the applicant. It is further argued that the present FIR was lodged on the application u/s 156(3) Cr.P.C due to pressure of the family of the victim. It is further argued that applicant is the only bread earner in his family and hence lenient view may kindly be taken and he may be granted regular bail.

Per contra, Ld. State Counsel has argued that the allegations against the applicant are very serious in nature i.e. of gang rape and sexual assault against the minor victim. As per the IO, victim in her statement u/s 164 Cr.P.C has supported the allegations.

I have considered rival arguments and also interacted with the victim who is present in the court today. She has opposed the bail application.

Considering the facts and circumstances of the case and the seriousness of the allegations against the applicant, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**09.06.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI**

**FIR No.585/17  
PS : Ranhola  
State Vs. Chanderpal  
U/s. 302/34 IPC**

09.06.2020

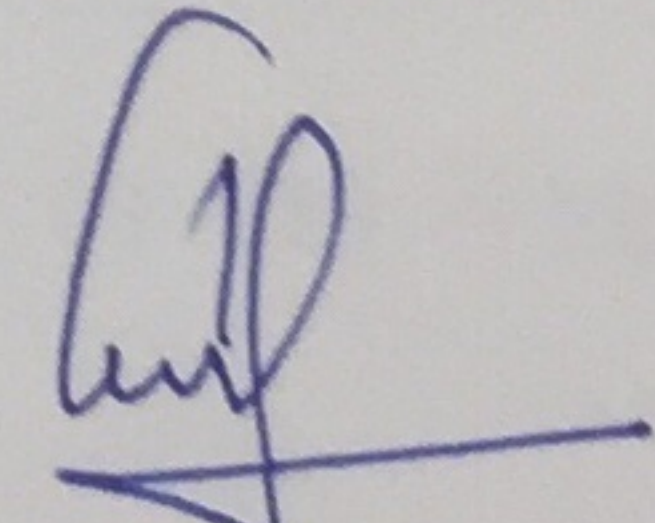
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Chanderpal seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Bijender Singh, Ld. Counsel for applicant/accused.

Ahlmad received phone call from Ld. Counsel for applicant that he is not available today and requests to adjourn the bail application preferably for 12.06.2020.

In view of the submissions made by Ld. Counsel for applicant/accused, let the present bail application be put up for 12.06.2020 through Video Conferencing.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
09.06.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI  
COURTS : DELHI

Video Conferencing

FIR No.882/15  
PS : Nihal Vihar  
State Vs. Anil  
U/s. 302/307/34 IPC

09.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

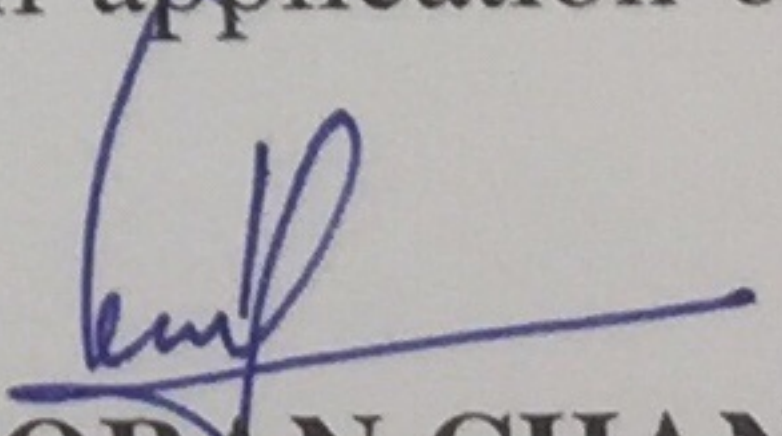
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Anil seeking interim bail on medical ground.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. A.P. Singh, Ld. Counsel for applicant/accused.

I have heard Ld. Counsel for applicant/accused and Ld. State Counsel on the bail application partly.

Let case file be called from the court of Sh. Lal Singh, Ld. ASJ, West, Delhi, where present case is pending trial for next date. In the meantime, medical report on the treatment of applicant/accused qua his ailment of T.B. be also called from Superintendent Jail for next date.

Put up for report and hearing of bail application on 17.06.2020 through Video Conferencing.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
09.06.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**Bail Application No. 1183  
FIR No. 611/20  
PS : Ranhola  
U/s 323/354(B)/509/34 IPC  
State Vs. 1. Satya Narain Mahto  
2. Sunil Kumar**

**Through VIDEO CONFERENCING**

09.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

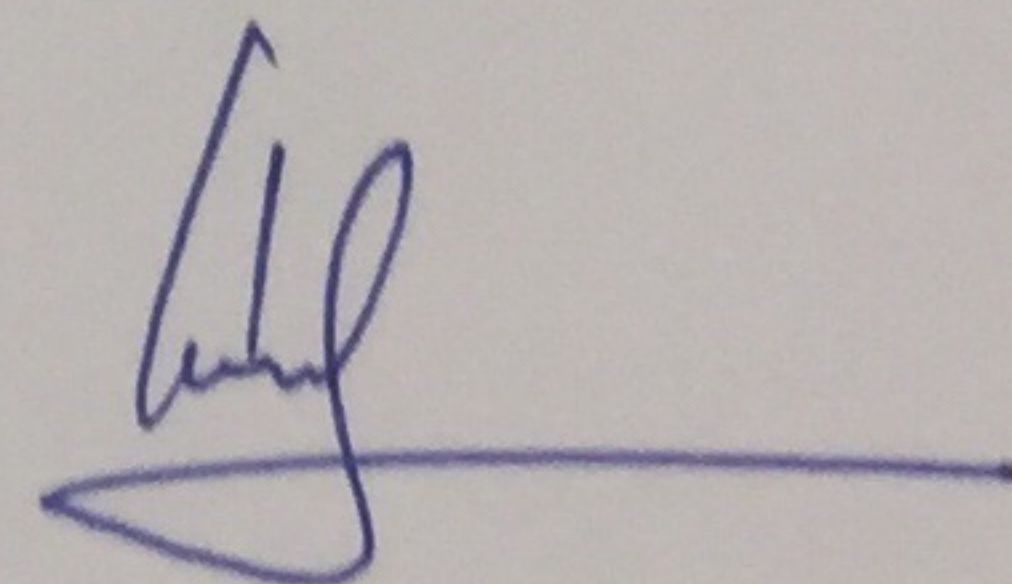
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of applicants/accused Satya Narain Mahto and Sunil Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Sh. Pramod Kumar Tiwary, Ld Counsel for the  
applicants/accused through Video Conferencing.

Reply to the application received.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicants that both are law abiding citizens and on the basis of false allegations, present FIR has been lodged against them. It is argued that both the applicants have not been named in the FIR. It is





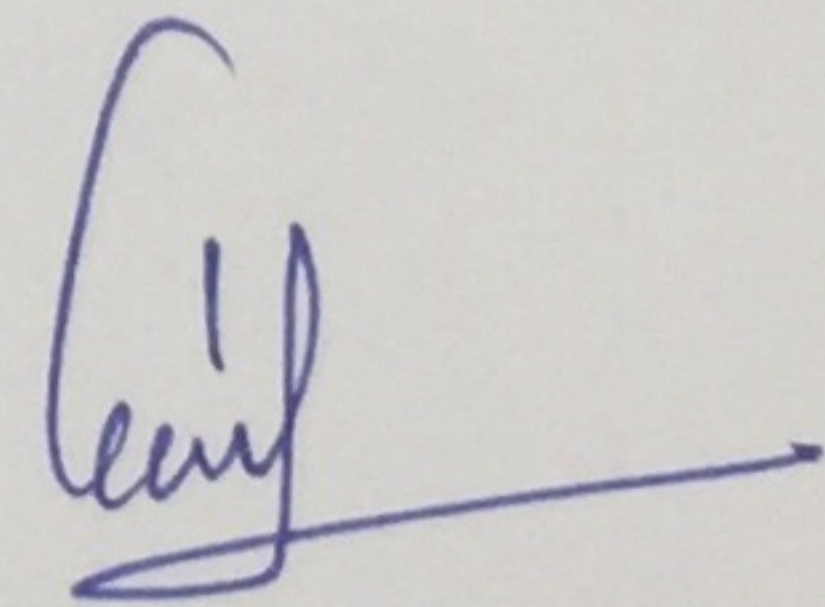
argued that present FIR is a counter blast to the FIR No. 610/2020 lodged by the applicants only to create pressure upon the applicants. It is also argued that both the applicants have clean antecedents. Hence, lenient view may kindly be taken and both the applicants may be granted anticipatory bail.

Per contra, Ld. State Counsel has argued that the allegations against the applicants are serious in nature. As regards the argument that present FIR is a counter blast, is a matter of trial and cannot be considered at this stage. It is also argued that both the applicant have not joined the investigation despite asked by the IO.

I have considered rival arguments.

Considering the facts and circumstances of the case and the allegations against the applicants, no ground is made out for grant of anticipatory bail to the applicants/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**09.06.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI  
COURTS : DELHI

Video Conferencing

FIR No.512/2019

PS : Ranhola

State Vs. Ambika Prasad @ Pitna & Ors.

U/s. 302/34 IPC

09.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Ragib Gayyur, Ld. Counsel for applicant/accused.

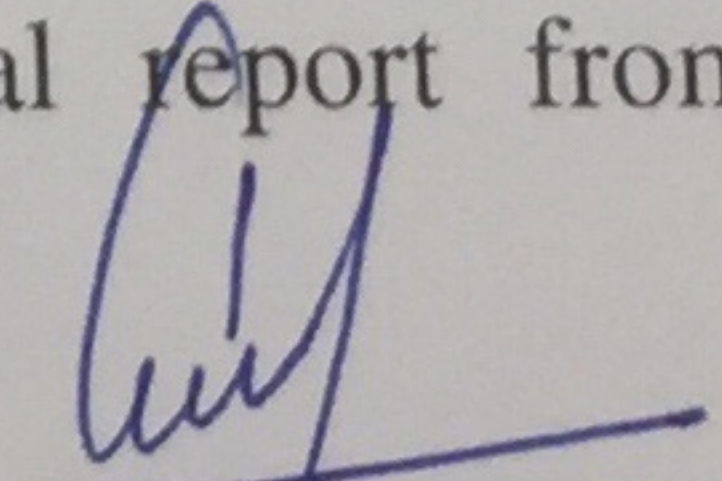
IO filed reply to the bail application. Same is taken on record.

I have heard Ld. Counsel for applicant through Video Conferencing and Ld. State Counsel, who is physically present in the court.

Ld. Counsel for applicant/accused submits that the applicant has suffered a bone fracture in his left leg.

Let the medical report regarding leg fracture of the applicant be called from the Superintendent Jail for next date.

Put up on 15.06.2020 for filing of medical report from the Superintendent Jail and for hearing of the bail application.

  
(POORAN CHAND)

ASJ-02/West/Delhi

09.06.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 127/2017  
PS : Kirti Nagar  
State Vs. Salman  
U/s 186/353/332/307/34 IPC &  
25/27/54/59 Arms Act**

09.06.2020

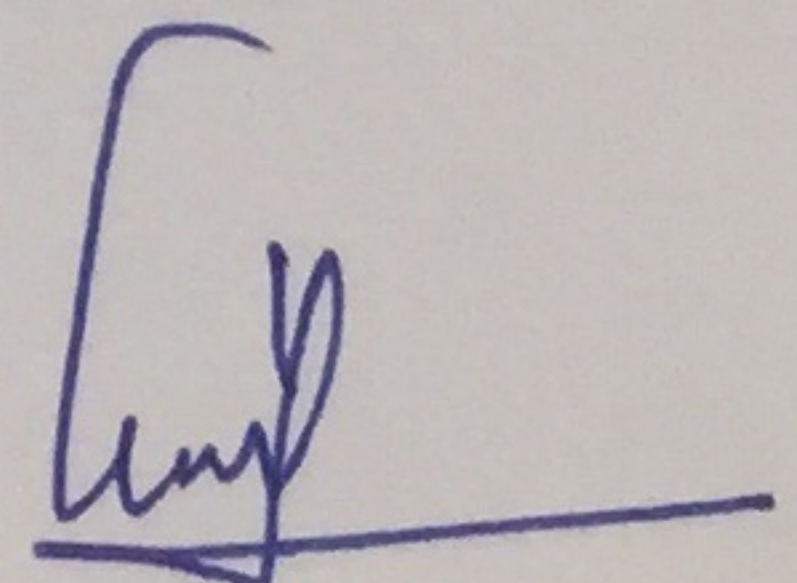
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Salman.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Sh. Krishna Kumar Sharma, Ld Counsel for the applicant/accused.

The present applicant was to be heard through video conferencing, however, Ld. Counsel has appeared in the court and has requested for hearing in the court. Therefore, same is heard in the court.

It is argued that applicant/accused is in J.C since April, 2019. It is further argued that applicant has been falsely implicated in the present case. It is argued that all the co-accused have already been enlarged on bail. It is argued that the previous bail application was dismissed on





the ground that charge had not been framed against the applicant. Now, charge has been framed against the applicant and matter is at the stage of prosecution evidence. It is therefore, submitted that on the grounds of parity, applicant may be enlarged on bail and accused is ready to abide by any condition imposed by this court.

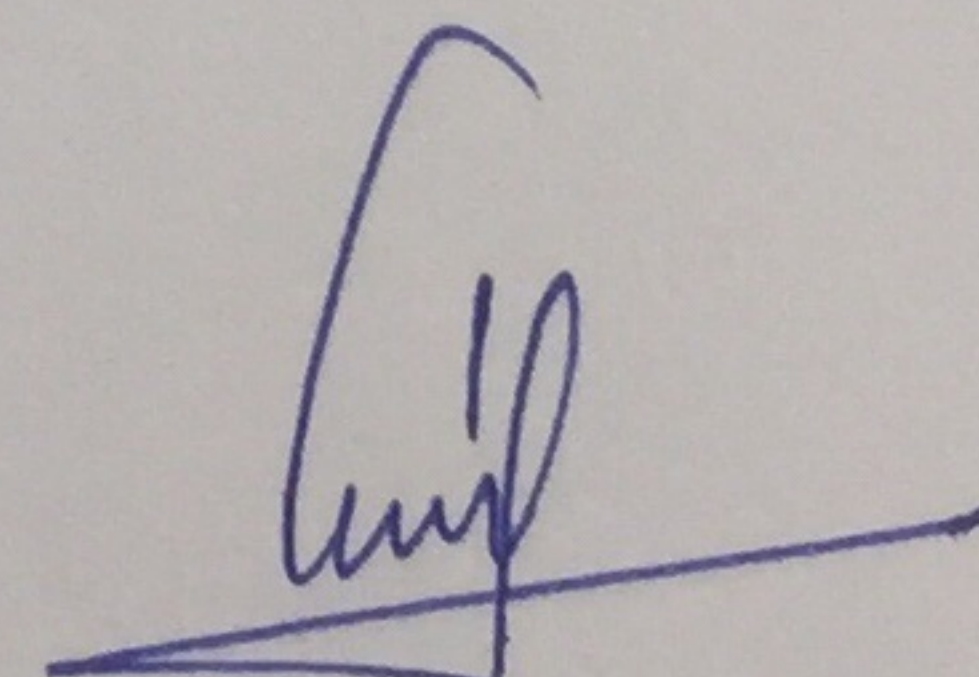
Per contra, Ld. State Counsel has opposed the bail application on the ground that applicant was named in the FIR. The allegations against the applicant are serious in nature.

I have considered rival submissions.

Considering the facts and circumstances of the case and the fact that all the co-accused have already been enlarged on bail and charge has been framed against the applicant, therefore, on the grounds of parity, applicant is admitted to regular bail subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent, Bhondsi Jail, Gurugram, Haryana. Application stands disposed off.

Copy of this order be sent to Jail Superintendent, Bhondsi Jail, Gurugram, Haryana for information and compliance.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**09.06.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 318/2019  
PS : Mundka  
State Vs. Rohit  
U/s 394/397/411/34 IPC &  
25/27/54/59 Arms Act**

09.06.2020

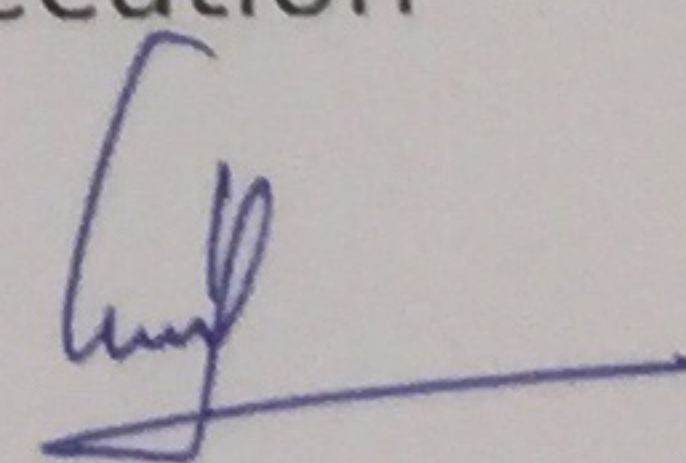
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Rohit.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Sh. Kuldeep Singh, Ld Counsel for the  
applicant/accused.

I have heard arguments on the bail application from both the sides and perused the record.

It is argued that applicant/accused is in J.C since 01.09.2019. It is further argued that applicant has been falsely implicated in the present case. It is argued that there is no specific role of applicant in the present FIR. It is argued that there is no previous involvement of applicant in any other case. It is further argued that charge has already been framed and the matter is at the stage of prosecution





evidence and no fruitful purpose would be served in keeping the applicant/accused behind bar.

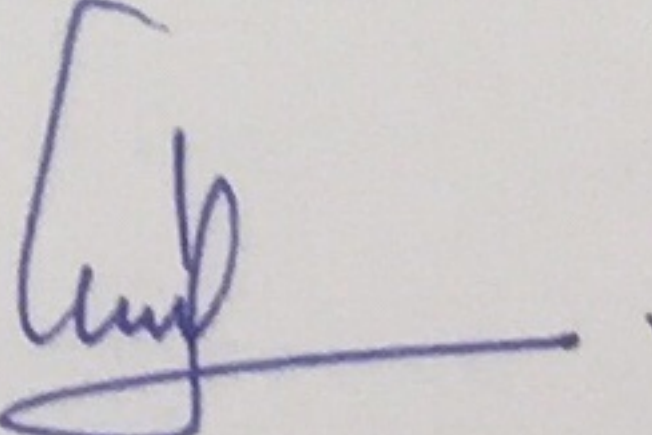
Per contra, Ld. State Counsel has opposed the bail application on the ground that applicant was involved in robbery and the looted cash of Rs. 10,506/-, purse and mobile phone of the complainant was recovered from the possession of applicant Rohit. It is further argued that in case applicant is enlarged on bail, there is every possibility that he may threaten/influence the witnesses.

I have considered rival submissions.

Considering the facts and circumstances of the case and the fact that charge has been framed against the applicant and the period of custody of applicant, applicant is admitted to regular bail subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**09.06.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI

FIR No. 145/19  
PS : Mundka  
State Vs. 1. Jitender @ Bata  
2. Jitender @ Jitu  
U/s 365/394/397/34 IPC & 25/54/59 Arms Act

09.06.2020

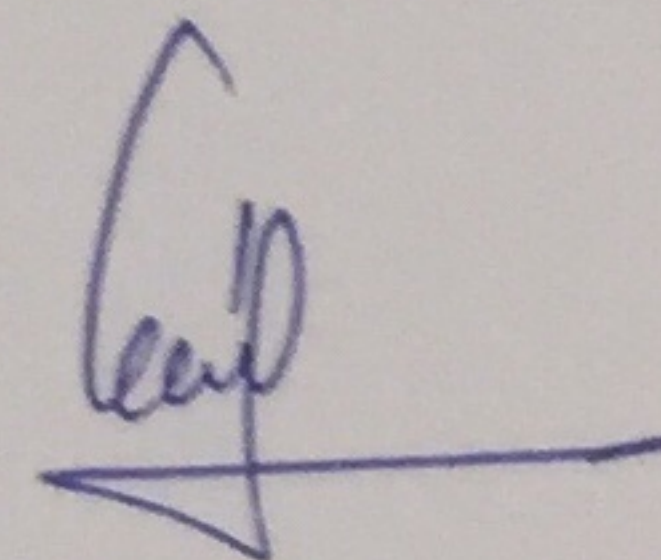
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application for correction in the bail order dated 08.06.2020 wherein the section of 25/54/59 Arms Act was not mentioned.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Proxy Counsel for the applicants/accused

Heard on the application. Order dated 08.06.2020 passed by this court perused.

Vide order dated 08.06.2020, the applicant Jitender @ Bata and Jitender @ Jeetu have been granted interim bail, however, since the sections 25/54/59 Arms Act were not mentioned in the bail application, same could not be mentioned in the bail order.



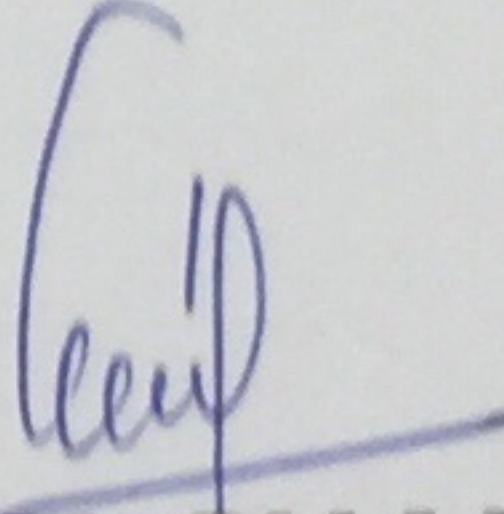


Today, Ld. Counsel has stated that inadvertently, said section of Arms Act could not be mentioned in the application and prays for addition of those section so that applicants may be released from jail.

In view of the submissions, it is ordered that section 25/54/59 Arms Act be read alongwith sections **365/394/397/34 IPC in the bail order dated 08.06.2020.**

**This order shall form part and parcel of the bail order dated 08.06.2020. Application stands disposed.**

Copy of this order as well as order dated 08.06.2020 be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**09.06.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

FIR No.92/10

PS : Nihal Vihar

State Vs. Sunil @ Sonu

U/s. 302/120B/34 IPC and u/s. 25/27 Arms Act.

08.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

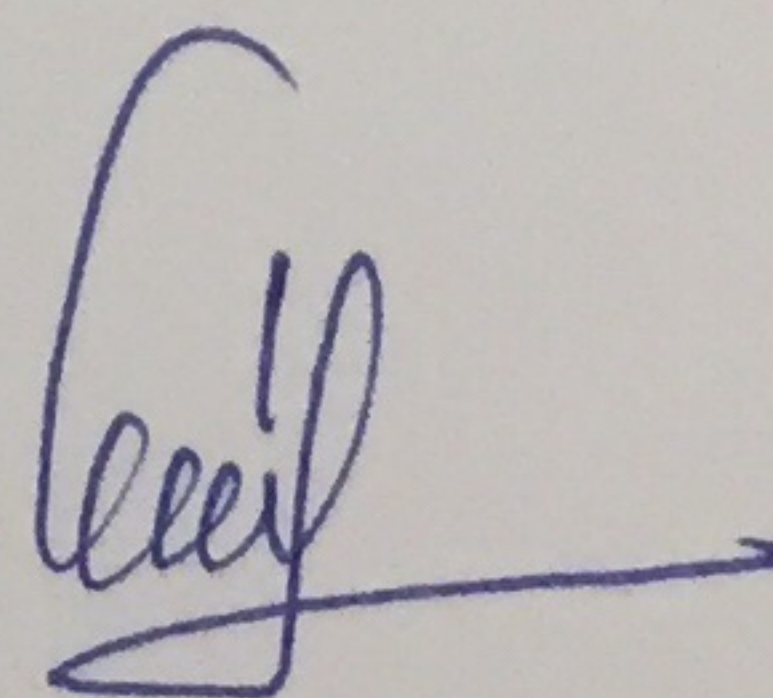
This is an application for grant of interim bail in view of the criteria prescribed in High Powered Committee of Hon'ble High Court.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Harsh Vardhan Sharma, Ld. Counsel for  
applicant/accused.

The above application was to be heard through Video Conferencing. However, Ld. Counsel appeared physically and on the request of Ld. Counsel, application is taken up.

Ld. Counsel submits that he has mentioned the facts of seeking interim bail in view of the criteria of High Powered Committee of Hon'ble High Court in the heading of bail application but same has not been put up in the designated court and further requests to transfer this case

Contd...





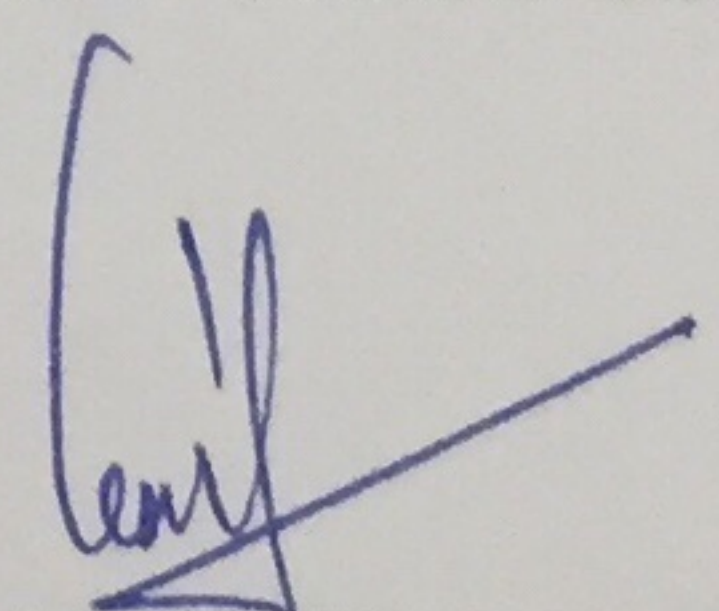
to the designated court and also to call conduct report from the concerned jail and previous involvement report from concerned PS.

Ld. State Counsel also submits that present bail application is required to be dealt by the designated court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

In view of the submissions made hereinabove, let this bail application be transferred to the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 15.06.2020.

As requested by Ld. Counsel for applicant, let in the meantime, previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be also called for the next date for consideration of the designated court.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
08.06.2020